

(a) whether the Union Government have sanctioned any funds to check land erosion in the border districts of West Bengal ; and

(b) if so, the details thereof and when sanctioned ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA) : (a) No, Sir.

(b) Does not arise.

Occupation of Assam area by Nagaland

1681. SHRI GURUDAS KAMAT :
DR. CHANDRA SHEKHAR TRIPATHI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government of Nagaland have occupied some parts of Assam in the recent past ; and

(b) if so, the steps Union Government have taken to resolve the issue ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : (a) According to the State Government of Assam, the Government of Nagaland have recently established a new sub-divisional headquarters at a place called Niuland on Assam-Nagaland border within the territory of Assam. This has been denied by the Nagaland Government, who have stated that Niuland is well within the territory of Nagaland.

(b) In the meeting convened by this Ministry to settle the matter, it has been agreed by both the State Governments to carry out demarcation of these areas jointly with the help of revenue records and if the dispute still persisted, the matter could be sorted out in a meeting of Chief Secretaries of both the States.

Pending a permanent solution of the territorial dispute existing between them, both the State Governments have been impressed upon to scrupulously observe the

existing agreements to maintain peace and harmony and to sort out various issues/irritants by mutual discussions.

Communal Riots

1682. SHRI R.P. DAS :

SHRIMATI PATEL RAMA-
BEN RAMJIBHAI MAVANI :

SHRI U.H. PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons killed in each communal riots during the period from September 1986 to September, 1987 State/Union Territory-wise ;

(b) the steps being taken to ensure security, safety and communal harmony among all sections of the population ; and

(c) the factors responsible for rise in the incidence of communal riots ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) On the basis of available information, the particulars of major communal riots which occurred in the various States/UTs in the country during the period September, 1986 to September, 1987 are as follows :

Name of places	No. of persons killed
Baroda (Gujarat), Sept; 1986	5
Amravati, Maharashtra, Nov. 1986	7
Mangalore, Karnataka, December, 1986	11
Mysore, Karnataka, December, 1986	4
Ahmedabad, Gujarat, January, 1987	10
Ahmedabad, Gujarat, January, 1987	5
Ahmedabad, Gujarat March, 1987	5
Virpur, Gujarat (April, 1987)	4
Meerut, Uttar Pradesh, April, 1987	10
Meerut, Uttar Pradesh, May, 1987	122
Bhroach, Gujarat, May, 1987	5
Delhi, May, 1987	11
Baroda, Gujarat, June, 1987	7

(b) and (c) As regards steps be taken to ensure security, safety and communal harmony among all sections of the population, it may be stated even though the primary responsibility of maintenance of peace rests with the State Governments, the Central Government have never been found wanting in the matter of providing assistance to the State Governments in the shape of para-military forces and equipment in restoring peace and communal harmony. The Central Government have also been cautioning and alerting the State Governments to keep a very close watch on communal, fundamentalist and anti-social elements.

As back as October, 1980, detailed guidelines were first circulated to the various State Governments/UTs for maintaining communal harmony and public order. Thereafter in 1985, these guidelines were given a fresh look and were revised and re-circulated to all the State Governments/UTs in July, 1985. Among other things these guidelines envisage strengthening of intelligence gathering system, action under law against those indulging in inflammatory writings, need for regulating the procedure for allowing religious processions on the occasion of major festivals to ensure that there is no provocation or other cause for communal violence; the need to regulate emergence of unauthorised places of worship on public places etc; the need to deal effectively with the use of loud-speakers in places of worship and the need for speedy investigation of cases registered in connection with the communal violence through Special Courts/Earmarked Courts.

The National Integration Council and its Committees also keeps in constant focus the communal situation in the country and keep on suggesting ways and means for preventing communal riots and for promotion of communal harmony. The communal situation in the country which had slightly deteriorated in the first half of the current year has since improved and there has not been any major communal riots in any of the State/UT in the country during the last three months. A close vigil over the activities of communal and anti-social forces is also being maintained.

Karachi Hijacking

1683. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of External Affairs be pleased to state :

(a) whether Government have received from Pakistan an official account of the Karachi hijacking ;

(b) if so, the details thereof ; and

(c) the official stand taken by PAN AM and the U.S. Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) No, Sir.

(b) and (c) Do not arise.

Freedom Fighters Pension Cases from Bilaspur (H.P.)

1684. PROF. NARAIN CHAND PARASHAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the State Government of Himachal Pradesh have recommended any cases of Freedom Fighters pension belonging to Bilaspur district in the month of June, 1987 ;

(b) if so, the number of Freedom Fighters whose cases have been recommended for the award of pension ;

(c) the dates with effect from which they have been sanctioned and paid the pensions separately ; and

(d) if not, the reasons therefor and the likely date by which the pension would be sanctioned and paid to the claimants ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMAN PANIGRAHI) : (a) No, Sir.

(b) to (d) Do not arise.

Free Medical Aid to SC/ST

1685. SHRI S. PALAKONDRA-YULU : Will the Minister of WELFARE be pleased to state :